

Import of Kerosene Oil

151. SHRI SOUMYA RANJAN : Will the PRIME MINISTER be pleased to state :

(a) the quantity of kerosene oil produced and imported in the country during the last three years and likely to be produced and imported during the current year;

(b) the steps being taken to produce more kerosene oil in the country; and

(c) the total allocation made to States and Union Territories during the last three years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU):

(a) The quantity of kerosene oil produced and imported by public sector oil industry during the last three years is as under :

(Figures in TMT)

Year	Production	Imports
1993-94	5266	3946
1994-95	5261	4240
1995-96	5253	5001

In addition to above the kerosene import by Parallel Marketeers during the last three years is as under :

(Figures in TMT)

1993-94	103
1994-95	603
1995-96	615

The import of kerosene oil for the year 1996-97 would depend upon the total consumption and indigenous production of kerosene in the current year.

(b) With a view to increase the refining capacity in the country, Government have permitted the expansion of various existing refineries and setting up of new refineries, in the Joint Sector and Private Sector.

(c) Total allocation made to the States and Union Territories during the years 1993-94, 1994-95 and 1995-96 was 8611 TMTs, 8838 TMTs and 9160 TMTs respectively.

[Translation]

Guidelines for MPLADS

152. SHRI BHAGWAN SHANKAR RAWAT : Will the Minister of STATE FOR PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether undertaking of developmental works in various urban areas of the country by the elected Lok Sabha Members as well as Rajya Sabha Members out

of the MPs Local Areas Development Fund has been banned by the Government under the guiding principles of the scheme;

(b) if so, the details thereof;

(c) whether works undertaken in urban areas have been held all over the country as follow-up to the said restrictions;

(d) if not, the areas in which such works have been held alongwith the details thereof;

(e) whether it is also a fact that work in Agra city areas has been held on a complaint lodged by the District Magistrate where as works are going on in other urban areas;

(f) if so, whether any action has been taken to remove this discrimination on a complaints made by the Members of Parliament; and

(g) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) No, Sir.

(b) Does not arise.

(c) The guidelines on MPLADS contain a list of works which can be taken up under the scheme. There is no question of holding up of developmental works which are according to the list.

(d) Does not arise in view of (c) above.

(e) to (g). The District Magistrate of Agra did not make any complaint. However, the Chief Development Officer, Agra, sought a clarification as to whether roads may be got constructed in the urban areas under the MPLADS. It was clarified that road works in urban areas are limited to construction of pathways in slum areas of cities/towns. According to the existing guidelines, construction of roads in urban areas is not permitted except in slum areas. The CDO, Agra was advised to take further action accordingly. The guidelines on MPLADS are uniformly applicable through the country. Wherever specific instances of departure from the guidelines are brought to the notice of this Department, suitable instructions are issued to the concerned district administrations/State Government for necessary action.

[English]

Integrated Water Plan

153. DR. T. SUBBARAMI REDDY : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Government have formed a 10 member commission to draw an integrated water plan;

(b) if so, the objectives thereof; and